

PUNJAB VIDHAN SABHA SECRETARIAT

(LEGISLATION BRANCH)

No. 10-LA-2022/ 3882

Notice has been received from the Hon'ble Chief Minister that the following resolution will be moved during the special sitting of the Punjab Vidhan Sabha:-

"Punjab was reorganized through the Punjab reorganization Act, 1966, wherein, the State of Punjab was reorganized into State of Haryana, Union Territory of Chandigarh and some parts of Punjab were given to the then Union Territory of Himachal Pradesh. Since then a balance was maintained in the Administration of common assets like Bhakra Beas Management Board, by way of giving Management positions in some proportion to the nominees of State of Punjab and State of Haryana. Through many of its recent actions the Central Government has been trying to upset this balance. Most recently the Central Government has advertised the posts of members of Bhakra Beas Management Board to officers of all States and Central Government, whereas these posts were traditionally filled up by the officers from Punjab and Haryana. Similarly Chandigarh Administration has always been managed by the officers of Punjab and Haryana in the ratio of 60:40. However, recently Central Government has posted outside officers to Chandigarh and has introduced Central Civil Service Rules for the employees of Chandigarh Administration, which goes completely against the understanding in the past.

Chandigarh city was created as the Capital of Punjab. In all past precedents, whenever, a state has been divided, the capital remains with the parent state. Punjab therefore, has been laying its claim for complete transfer of Chandigarh to Punjab.

In the past this house has passed a number of resolutions urging Central Government to transfer Chandigarh to Punjab. For maintaining harmony and taking the sentiments of people into account, this house once again recommends to the State Government to raise the matter with Central Government to immediately transfer Chandigarh to Punjab. This house also requests the Central Government to honor the Principles of federalism enshrined in our Constitution and not to take any steps which may disturb the balance in the administration of Chandigarh and that of other common assets like B.B.M.B."

CHANDIGARH:
THE 1ST APRIL, 2022.

SURINDER PAL,
SECRETARY.

To

All Members of the Punjab Vidhan Sabha.

No. 10-LA-2022/ 3883, dated Chandigarh, the 1st April, 2022.

Copy forwarded for information to-

1. the Chief Secretary to Government, Punjab (with 4 spare copies);
2. the Additional Chief Secretary to Government, Punjab, Department of Parliamentary Affairs, Chandigarh; and
3. the Additional Chief Secretary (Development), Government of Punjab, Department of Home Affairs, Chandigarh.

Rishi Selgal
UNDER SECRETARY,
for SECRETARY.